

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 616
IB-777/ND/2021
IA/73/2024, IA/2658/2024

IN THE MATTER OF:
M/s. L & T Finance Ltd.

...PETITIONER

Vs.

M/s. Coast Town Planners Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 12.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP
For the IRP

:Adv Shikha Mohini
:Mr. Somdutta Bhattacharya Mr.
Ashish Mukhi Ms. Kiran Sharma
Ms. Himani Chhabra, Advs.
:Mr. Indruj Singh Rai, SSC, Mr.
Rahul Singh, Adv. and Mr.
Sanjeev Menon, JSC.

For the IT Department

ORDER

IA/73/2024

Ld. Counsel on behalf of Applicant is present and sought liberty to withdraw the present application. Liberty is granted to the Applicant to withdraw the present application.

IA/73/2024 is dismissed as withdrawn.

IA/2658/2024

Ld. Counsel on behalf of Applicant is present. List the matter on **14.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)